

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2759
ANSWERED ON 16.12.2025

PANCHAYAT SAHAYAK YOJANA

†2759. SHRI JITENDRA KUMAR DOHARE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is considering increasing the honorarium of Panchayat Assistants working on contract from the present Rs. 6,000 per month under the Panchayat Sahayak Yojana being implemented in Uttar Pradesh;
- (b) whether any policy is being formulated to grant maternity leave to women Panchayat Sahayak working under this scheme;
- (c) whether the Government is considering making appointment to the post of Panchayat Assistants through its own prescribed, transparent process instead of the present Gram Pradhan system; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH)

(a) to (b)“Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Accordingly, all matters relating to Panchayats, including increasing the honorarium of Panchayat Assistants, grant of maternity leave to women Panchayat Sahayak and appointments to the post of Panchayat Assistants, come within the purview of the State Government concerned.

The Government of Uttar Pradesh has informed that there is no proposal under consideration to increase the honorarium of Panchayat Sahayaks, who are currently engaged on a contractual basis with a fixed monthly honorarium of ₹6,000 under the Panchayat Sahayak Yojana in Uttar Pradesh. In addition to the honorarium, Panchayat Sahayaks also receive service-based incentives for various activities delivered through Common Service Centres (CSCs). Further, there is no prohibition on Gram Panchayats on granting maternity leave. Since a Gram Panchayat is an autonomous constitutional body, it is empowered to provide such leave or other necessary relief to women Panchayat Sahayaks, as deemed appropriate.

(c) The Government of Uttar Pradesh has informed that there a transparent, objective, merit-

based selection procedure for the appointment of Panchayat Sahayaks is already in place. Under the existing procedure, only a local resident of the Gram Panchayat concerned is eligible, and selection is made solely on the basis of the highest average marks obtained in Class 10 and Class 12, ensuring fairness and transparency in the process.

(d) Does not arise in view of part (c).
